

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 08 of 2025  
(I.A. Nos. 263/2025, 262/2025 & 75/2025)**

**IN THE MATTER OF:**

VIPIN KUMAR SAXENA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

...RESPONDENT

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**THROUGH**

*Priyanka Swami*

Date: 21.05.2025

Place: New Delhi

**PRIYANKA SWAMI**

ADVOCATE

Standing Counsel for STATE, Uttar Pradesh

F-13, JANGPURA, NEW DELHI 110014

E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

**IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI  
ORIGINAL APPLICATION NO. 08 of 2025**

(I.A. Nos. 263/2025, 262/2025 & 75/2025)

**IN THE MATTER OF:**

VIPIN KUMAR SAXENA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT

**ADDITIONAL AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,  
SEIAA, UTTAR PRADESH.**

MOST RESPECTFULLY SHOWETH:

1. That it is pertinent to mention that, in pursuance of the decision taken in the 851st Meeting, SEIAA, U.P., issued a letter No. 72/Parya/SEIAA/5860/5578/2020 dated 21.11.2024 to the Project Proponent, **Shri Vipin Kumar Saxena, S/o Shri Om Prakash Saxena, R/o MIG-A/135, Aashiyana Pratham, Tehsil and District-Moradabad (U.P.)**, formally keeping the Environment Clearance (EC) in abeyance for the proposed sand/morrum mining from **Gata No. 1419 Kh, Khand No. 01, Village-Dhamnaud, Tehsil-Garautha, District-Jhansi (U.P.)** (MoEF&CC Proposal

No. **SIA/UP/MIN/56882/2020**, File No. **5860/5578**, Leased Area – 24.00 ha).

The said letter was dispatched by Registered Post on **22.11.2024** to the address provided by the Project Proponent on the prescribed Parivesh portal; however, the registered article returned undelivered with the postal remark “**Left**” on the envelope. A copy of the letter dated 21.11.2024 together with the returned envelope is annexed herewith as **ANNEXURE-1**.

2. That printouts of all relevant e-mails sent on **22.11.2024** conveying the aforesaid letter of EC abeyance to **saxenavipin82@gmail.com** are annexed herewith as **ANNEXURE-2**.
3. That it is pertinent to mention that, in pursuance of the decision taken in the 861st Meeting, SEIAA, U.P., issued a letter No. **87/Parya/SEAC/5860-5578/2018** dated **22.12.2024** to the Project Proponent, stating that the EC issued vide letter No. **EC22B001UP110182** dated **18.11.2022** “is hereby cancelled and no more stands valid”. The said cancellation letter was dispatched by Registered Post on **22.12.2024** to the same address of the Project Proponent along with copies to the District Magistrate and UPPCB; the postal article was returned with the endorsement “**Left/28.12.2024**” on the envelope. A copy of the letter dated 22.12.2024 together with the returned envelope is annexed herewith as **ANNEXURE-3**.

4. That printouts of all relevant e-mails sent on **24.12.2024** forwarding the aforesaid EC cancellation letter to **saxenavipin82@gmail.com** are annexed herewith as **ANNEXURE-4**.
5. That a screenshot showing the uploading of documents on the SEIAA public portal, wherein the address [**saxenavipin82@gmail.com**] provided by the Project Proponent is clearly visible, along with a copy of *Form-2* posted by the Project Proponent, is annexed herewith as **ANNEXURE-5**.
6. That screenshots showing the uploading of (i) letter No. **72/Parya/SEIAA/5860/5578/2020 dated 21-11-2024** and (ii) letter No. **11/Parya/SEIAA/5860-5578/2020 dated 15-05-2025** on the SEIAA public portal are annexed herewith as **ANNEXURE-6** and **ANNEXURE-7**, respectively.
7. That in view of the foregoing, all material facts and available documentary evidence concerning the abeyance and subsequent cancellation of the Environment Clearance have been placed on record with utmost diligence, and the undersigned respectfully submits the present report for the kind consideration of the Hon'ble Tribunal, humbly praying that the same may be

550

taken on file and such further directions as deemed fit in the interest of justice and environmental protection may graciously be passed.

**THROUGH**

A handwritten signature in blue ink that reads "Priyanka" followed by a horizontal line and three dots.

Date: 21.05.2025  
Place: New Delhi

**PRIYANKA SWAMI**  
ADVOCATE  
Standing Counsel for STATE, Uttar Pradesh  
F-13, JANGPURA, NEW DELHI 110014  
E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
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(I.A. Nos. 263/2025, 262/2025 & 75/2025)**

**IN THE MATTER OF:**

VIPIN KUMAR SAXENA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT

**AFFIDAVIT**

I, ANURAG YADAV, aged about 48 years s/o Sh. P.N. SINGH is presently posted as DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, UP. having an office at E-12/1, NOIDA, UTTAR PARDESH.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



*Shivam*  
D/6004/2022  
I identified the deponent who  
has signed in my presence



*[Signature]*

DEPONENT

**VERIFICATION**

Verified on solemn affirmation at New Delhi on this 21 day of MAY 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

**ATTESTED**  
**NOTARY PUBLIC**  
**(INDIA)**  
**21 MAY 2025**

*[Signature]*

DEPONENT

1560  
28/11/24

# ANNEXURE-1

4/11/24

## State Level Environment Impact Assessment Authority, Uttar Pradesh

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Sri Vipin Kumar Saxena  
S/o Sri Om Prakash Saxena  
R/o- MIG -A/135, Aashiyana Pratham,  
Tehsil and District Moradabad U.P.

Ref. No 72 /Parya/SEIAA/ 5860/5578 /2020

Date: 21, November, 2024

MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no- 5860/5578

**Sub: Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).**

Dear Sir,

SEIAA in its 851<sup>st</sup> meeting dated 07-11-2024, discussed the above matter in light of order dated 22.05.2024 and 16.08.2024 in Hon'ble NGT O.A. No. 440/2023 Naveen Kumar versus State Of Uttar Pradesh & Ors and noted that the above matter was discussed in its 819<sup>th</sup> meeting in which it was decided that:

...A show cause notice be issued to project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the petitioner. Project proponent is required to clarify the following within 15 days- As to why EC issued vide letter no. EC22B001UP110182 dated 18.11.2022 should not be cancelled...

In the Minutes of 851<sup>st</sup> SEIAA meeting it is mentioned that:-

...“a show cause notice was issued to the project proponent vide letter No. 221/PARYA/SEIAA/5860-5578/2019 dated 27/06/2024 but it was received back, hence the show cause notice was e-mailed on the address given in the application form. The project proponent has not submitted any reply yet. Hence SEIAA opined to keep the EC issued vide letter No EC22B001UP110182 dated 18/11/2022 in abeyance, in light of joint committee report of representative of Member Secretary, CPCB and RO, MoEF&CC, Lucknow filed on 08/08/2024...”

Hence as per the decision of the SEIAA EC No EC22B001UP110182 dated 18/11/2022 is kept in abeyance.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended).

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

**Copy, through email, for information and necessary action to –**

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

No-72



To,  
Shri Vibin Kumar Saxena,  
S/o Sri Om Brajkish Saxena,  
R/o - M/G - A/135, Ashyana Pratham,  
Tehsil and District Moradabad U.P. 244001



द  
विशेष  
व्यवस्था निदेशिका 2010  
भारत सरकार

23

554

40/300

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Del PD:Amnabad Park SO<Z26018>

RJ201306061IN

Counter No:1,22/11/2024,14:01

Amt:0.00,Wt:15gms,Amt.Paid:0.00

SS:26.00,REB=17.0

From:VINAY KHAND SO <Z26018>

From: Hub

To: Hub

Handwritten notes: we PL / RTG and a signature

# ANNEXURE-2

**Fw: Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).**

---

**From:** Directorate of Environment, UP (doeuplko@yahoo.com)

**To:** psforest2015@gmail.com; sudheer.ch@gov.in; rocz.lko-mef@nic.in; dmjha@nic.in; dmjha@up.nic.in; ms@uppcb.in

**Date:** Friday 22 November, 2024 at 12:21 pm IST

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----- Forwarded message -----

**From:** Directorate of Environment, UP <doeuplko@yahoo.com>

**To:** saxenavipin82@gmail.com <saxenavipin82@gmail.com>; chauhan.ithc@gmail.com <chauhan.ithc@gmail.com>

**Sent:** Friday 22 November, 2024 at 11:52:45 am IST

**Subject:** Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Directorate of Environment, U.P.,  
Dr. Bhim Rao Ambedkar Paryawaran Parisar,  
Vineet Khand-1, Gomti Nagar,  
Lucknow-226010.  
web site- <http://upenv.upsdc.gov.in>



5860 abency.pdf  
173.4kB

Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: saxenavipin82@gmail.com; chauhan.ithc@gmail.com

Date: Friday 22 November, 2024 at 11:52 am IST

Directorate of Environment, U.P.,  
Dr. Bhim Rao Ambedkar Paryawaran Parisar,  
Vineet Khand-1, Gomti Nagar,  
Lucknow-226010.  
web site- <http://upenv.upsdc.gov.in>



5860 abency.pdf  
173.4kB

## State Level Environment Impact Assessment Authority, Uttar Pradesh

**Directorate of Environment, U.P.**

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Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Sri Vipin Kumar Saxena  
S/o Sri Om Prakash Saxena  
R/o- MIG -A/135, Aashiyana Pratham,  
Tehsil and District Moradabad U.P.

Ref. No 72 /Parya/SEIAA/ 5860/5578 /2020

Date: 21, November, 2024

MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no- 5860/5578

**Sub: Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area - 24.00 Ha).**

Dear Sir,

SEIAA in its 851<sup>st</sup> meeting dated 07-11-2024, discussed the above matter in light of order dated 22.05.2024 and 16.08.2024 in Hon'ble NGT O.A. No. 440/2023 Naveen Kumar versus State Of Uttar Pradesh & Ors and noted that the above matter was discussed in its 819<sup>th</sup> meeting in which it was decided that:

*...A show cause notice be issued to project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the petitioner. Project proponent is required to clarify the following within 15 days- As to why EC issued vide letter no. EC22B001UP110182 dated 18.11.2022 should not be cancelled...*

In the Minutes of 851<sup>st</sup> SEIAA meeting it is mentioned that:-

*...“a show cause notice was issued to the project proponent vide letter No. 221/PARYA/SEIAA/5860-5578/2019 dated 27/06/2024 but it was received back, hence the show cause notice was e-mailed on the address given in the application form. The project proponent has not submitted any reply yet. Hence SEIAA opined to keep the EC issued vide letter No EC22B001UP110182 dated 18/11/2022 in abeyance, in light of joint committee report of representative of Member Secretary, CPCB and RO, MoEF&CC, Lucknow filed on 08/08/2024...”*

Hence as per the decision of the SEIAA EC No EC22B001UP110182 dated 18/11/2022 is kept in abeyance.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended).

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

**Copy, through email, for information and necessary action to -**

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
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4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vipin Kumar Saxena,  
S/o Shri OM Prakash Saxena,  
R/o MIG-A/135, Aashiyana Pratham,  
Tehsil and District- Moradabad, U.P.

Ref. No.....87...../Parya/SEAC/5860-5578/2018

Date: 22 December, 2024

**Sub: Cancellation of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).**

Dear Sir,

SEIAA discussed the above matter in its 855th meeting in which it was observed- "that the above matter was discussed in its 851<sup>st</sup> meeting in which it was decided to keep the EC issued vide letter No EC22B001UP110182 dated 18/11/2022 in abeyance, in light of joint committee report of representative of Member Secretary, CPCB and RO, MoEF&CC, Lucknow filed on 08/08/2024. SEIAA noted that show-cause notice has been issued to the project proponent vide letter no. 221/parya/SEIAA/5860-5578/2019 dated 27.06.2024. The project proponent has not responded yet hence in the interest of the justice SEIAA shall wait for 07 days further thereafter will proceed for cancellation of Environmental Clearance."

The project proponent has yet not responded hence SEIAA opined to cancel the EC issued vide letter No EC22B001UP110182 dated 18/11/2022, in light of joint committee report of representative of Member Secretary, CPCB and RO, MoEF&CC, Lucknow filed on 08/08/2024.

Hence in view of the above the EC issued vide letter No EC22B001UP110182 dated 18/11/2022 is being hereby cancelled and no more stands valid.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended)

(Ajay Kumar Sharma)

Member Secretary, SEIAA

MLW  
SK  
3.1.25

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)

Member Secretary, SEIAA

पंजीकृत

560



Shri Vipin Kumar Saxena,  
S/o Shri Om Prakash Saxena,  
A/o M101 - A/135, Ashiyana Prastham,  
Tehsil and District - Masadabad, U.P.  
- 244001

To,

21

No-87



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डिस्ट्रिक्ट  
उत्तर प्रदेश निदेशावली, २०१०  
श्री गीत खण्ड-१, गोमती नगर  
लखनऊ-२२६०१०

561


  
 भारतीय डाक India Post

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301309037IN  
 Inter No: 1, 26/12/2024, 14:12  
 : 0.00, Wt: 20gms, Amt. Paid: 0.00  
 27.00, REG=17.0

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TO: VINAY KHAND SO <226010>  
 From: Hub  
 Hub  
 PO: Moradabad HQ<244001>

28/12/2024  
 Vinay Khand

...Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: dmjha@nic.in; soenvups@rediffmail.com; roc.lko-mef@nic.in; ms@uppcb.com; dgmupexp@gmail.com

Date: Tuesday 24 December, 2024 at 05:15 pm IST

Dear Sir,

Please find enclosed as herewith Cancellation of Environment Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

Directorate of Environment, U.P.,  
Dr. Bhim Rao Ambedkar Paryawaran Parisar,  
Vineet Khand-1, Gomti Nagar,  
Lucknow-226010.  
web site- <http://upenv.upsdc.gov.in>



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34.1kB

...Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: saxenavipin82@gmail.com

Date: Tuesday 24 December, 2024 at 05:17 pm IST

Dear Sir,

Please find enclosed as herewith Cancellation of Environment Clearance for Proposed Sand/Morrur Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

Directorate of Environment, U.P.,  
Dr. Bhim Rao Ambedkar Paryawaran Parisar,  
Vineet Khand-1, Gomti Nagar,  
Lucknow-226010.  
web site- <http://upenv.upsdc.gov.in>



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33.5kB

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vipin Kumar Saxena,  
S/o Shri OM Prakash Saxena,  
R/o MIG-A/135, Aashiyana Pratham,  
Tehsil and District- Moradabad, U.P.

Ref. No.....87...../Parya/SEAC/5860-5578/2018

Date: 22 December, 2024

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The project proponent has yet not responded hence SEIAA opined to cancel the EC issued vide letter No EC22B001UP110182 dated 18/11/2022, in light of joint committee report of representative of Member Secretary, CPCB and RO, MoEF&CC, Lucknow filed on 08/08/2024.

Hence in view of the above the EC issued vide letter No EC22B001UP110182 dated 18/11/2022 is being hereby cancelled and no more stands valid.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended)

(Ajay Kumar Sharma)

Member Secretary, SEIAA

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1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)

Member Secretary, SEIAA

# 565 ANNEXURE-5

## Form-2

### APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE

S. No.	Item	Details
1.	<p>Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?</p> <p><b>Details of Project:</b></p> <p>(a) Name of the project(s)</p> <p>(b) Name of the Company / Organisation</p> <p>(c) Registered Address</p> <p>(d) Legal Status of the Company</p>	<p>No</p> <p>Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District-Jhansi, U.P.</p> <p>VIPIN KUMAR SAXENA</p> <p>R/o-MIG-A/135 Aashiyana Prtham Teh &amp; Distt Moradabad UP,,Moradabad,Uttar Pradesh-244001</p> <p>Private</p>
2.	<p><b>Address for the correspondence:</b></p> <p>(a) Name of the Applicant</p> <p>(b) Designation (Owner/ Partner/ CEO)</p> <p>(c) Address</p> <p>(d) Pin code</p> <p>(e) E-mail</p> <p>(f) Telephone No.</p> <p>(g) Fax No.</p> <p>(h) Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .</p>	<p>Vipin Kumar Saxena</p> <p>Owner</p> <p>R/o-MIG-A/135 Aashiyana Prtham Teh &amp; Distt Moradabad UP,Moradabad,Uttar Pradesh-244001</p> <p>244001</p> <p>saxenavipin82@gmail.com</p> <p>522-4046801</p> <p><a href="#">Annexure-Uploaded Copy of documents in support of the competence/authority</a></p>
3.	<p><b>Category of the Project/Activity as per Schedule of EIA Notification,2006:</b></p> <p>(a) Major Project/Activity</p> <p>(b) Minor Project/Activity</p> <p>(c) Category</p> <p>(d) Proposal Number</p> <p>(e) Master Proposal Number(Single Window)</p> <p>(f) EAC concerned (for category A Projects only)</p> <p>(g) Project Type</p>	<p><b>1(a) Mining of minerals</b></p> <p><b>NIL</b></p> <p><b>B1</b></p> <p><b>SIA/UP/MIN/56882/2020</b></p> <p><b>SW/174525/2020</b></p> <p><b>Non-Coal Mining</b></p> <p><b>Fresh EC</b></p>
4.	<p><b>Location of the Project:</b></p> <p>(a) Plot/Survey/Khasra No.</p> <p>(b) Pincode</p> <p>(c) Bounded Latitudes (North)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(d) Bounded Longitudes (East)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(e) Survey of India Topo Sheet No.</p> <p>(f) Uploaded Topo Sheet File</p> <p>(g) Maximum Elevation Above Means Sea Level(AMSL)</p> <p>(h) Uploaded (kml) File</p> <p>(i) Distance of Nearest HFL from the project boundary within the study area</p> <p>(j) Seismic Zone</p>	<p>Khand No-1 Gata No- 1419 Kh</p> <p>284203</p> <p>25.677778</p> <p>25.690278</p> <p>79.376944</p> <p>79.386389</p> <p>540/5,540/9,540/6,540/10</p> <p><a href="#">Copy of Topo Sheet File</a></p> <p>128.5</p> <p><a href="#">Copy of Kml File</a> </p> <p>0</p> <p>2</p>
5.	<p>(a) Number of States in which Project will be Executed</p> <p>(b) Main State of the project</p>	<p>1</p> <p>Uttar Pradesh</p>

## Details of State(s) of the project

S. No.	State Name	District Name	Tehsil Name	Village Name
(1.)	Uttar Pradesh	Jhansi	Garautha	Dhamnaud

6.	<b>Details of Terms of Reference (ToR):</b> (a) MoEF&CC / SEIAA File Number (b) Date of Apply of TOR (c) Date of Issue of TOR / Standard ToR (d) Previous TOR Letter	5578 04 Mar 2020 08 Jun 2020 <a href="#">Copy of Previous TOR letter</a>
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7.	<b>Details of Public Consultation:</b> (a) Whether the Project Exempted from Public Hearing? (b) Whether details of Public Hearing available? (c) Whether Public hearing was presided over by an officer of the rank of Additional District Magistrate or above	No Yes Yes
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## 7.1. Details of Public Hearing

S. No.	Details of Advertisement	Details of Public Hearing	Venue	Location Details	No. of People Attended	Issues Raised	Designation of Presiding Officer	Other Designation of Presiding Officer
(1.)	Date of Advertisement : 20 Jul 2020 Copy of advertisement : <a href="#">Copy of Advertisement</a>	Copy of Public Hearing : <a href="#">Copy of Public Hearing</a> Date : 22 Aug 2020 Distance of Public Hearing Venue from the Proposed Project : 86.30	Khanij Bhavan Jhansi	State : Uttar Pradesh District : Jhansi Tehsil : Garautha Village : Dhamnaud	25	whether labors acquired will be the same village or from near by villages.	Others	ADM

8.	<b>Details of Project Configuration/Product:</b>
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## 8.1. Project Configuration

S. No.	Plant/Equipment/Facility	Configuration	Remarks
(1.)	0	0	0

## 8.2. Product

S. No.	Product/Activity (Capacity/Area)	Quantity	Unit	Other Unit	Mode of Transport / Transmission of Product	Other Mode of Transport / Transmission of Product
(1.)	24.0	250000	Others	m3	Road	

9.	<b>In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii):</b> <b>Details Not Applicable</b>
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9.1.	<b>Details of Consent to Operate</b> (i) Whether Consent to operate obtained ? (ii) Copies of all Consent to operate obtained since inception (iii) Date of Issue (iv) Valid Upto (v) File No. (vi) Application No. (vii) Copy of Consent to operate valid as on date	NA NA 21 Sep 2020 21 Sep 2020 . . NA
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10.	<b>Project Cost:</b> (a) Total Cost of the Project at current price level (in crores) (b) Funds Allocated for Environment Management (Capital) (in crores) (c) Funds Allocated Towards ESC (Entrepreneur Social Responsibility) (in crores)	1.39 0.23 0
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	(d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in crores)	0.23									
	(e) Funds Allocated for Environment Management Capital(%)	16.55									
11.	<b>Whether project attracts the General Condition specified in the Schedule of EIA Notification ?</b>	No									
12.	<b>Whether project attract the Specific Condition specified in the Schedule of EIA Notification ?</b>	No									
13.	<b>Raw Material / Fuel Requirement:</b>										
	(a)Proposed quantity of raw material/fuel	0									
	(b)Existing quantity of raw material/fuel	N/A									
	(c)Total quantity of raw material/fuel	0									
<b>13.1. Raw Material / Fuel Profile</b>											
S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (incase of Import. please specify country and Name of the port from which Raw Material / Fuel is received )	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from which the raw material / fuel is received)	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage
(1.)	N/A	0	Others	NA	0	Road		0	Linkage		<a href="#">Copy of Linkage</a>
14.	<b>Baseline Data :</b>										
	(a)Period of Base Line Data Collection	FROM 08 Jan 2020 To 03 Mar 2020									
	(b)Season	Winter									
<b>14.1. No. of ambient Air Quality (AAQ) Monitoring Locations : 5</b>											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard				
(1.)	PM10		Micro Gram per Meter Cube	145	88	143.24	CPCB				
(2.)	PM2.5		Micro Gram per Meter Cube	84	54	82.68	CPCB				
(3.)	NOx		Micro Gram per Meter Cube	24.70	17.60	23.38	CPCB				
(4.)	SO2		Micro Gram per Meter Cube	12.7	8.40	12.66	CPCB				
<b>14.2. No. of Ground Water Monitoring Locations : 3</b>											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit		
(1.)	TDS			mg/l		730	618	0	2000		
(2.)	Total Hardness			mg/l		256	224	0	600		
(3.)	Fluoride			mg/l		0.31	0.22	0	1.5		
(4.)	pH			NA		7.95	7.75	0	0		
(5.)	Chlorides			mg/l		76	58	0	1000		
(6.)	TSS			NA		0	0	0	0		
(7.)	Heavy Metals		CD	mg/l		0.001	0.001	0	0		
<b>14.3. No. of Surface Water Monitoring Locations : 3</b>											

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body
(1.)	pH		mg/l		7.90	7.25	D
(2.)	BOD		mg/l		7	4	E
(3.)	COD		mg/l		40	20	E
(4.)	DO		mg/l		6.2	5.7	E

## 14.4. No. of Ambient Noise Monitoring Locations : 3

S. No.	Parameter	Unit	Maximum Value	Minimum Value	Prescribed Standard
(1.)	Leq(Day)	A-weighted decibels(dB(A))	51.84	50.71	CPCB
(2.)	Leq(Night)	A-weighted decibels(dB(A))	41.49	40.69	CPCB

## 14.5. No. of Soil Sample Monitored Locations : 3

S. No.	Parameter	Unit	Other Unit	Maximum Value	Minimum Value
(1.)	N(Nitrogen)	Milligram per Kilogram		49.5	41.2
(2.)	P(Phosphorus)	Milligram per Kilogram		9.5	8
(3.)	K(Potassium)	Milligram per Kilogram		116	91.2
(4.)	Electric Conductivity	Millisiemens per Centimetre		622	594
(5.)	pH			8.60	8.42

**Details of Ground Water Table:**

14.6.	(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))	From 0 To 0
	(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))	From 0 To 0
	(c)Whether Ground Water Intersection will be there ?	NA

## 15. Details of Water Requirement (During Operation)

S. No.	Source	Source Other	Required Quantity	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	Surface		16.07	0	<a href="#">Copy of Permission Letter</a>	modeOthers	Through Tanker	Others	Tanker	0	21 Sep 2020	0

15.1. (a)Whether Desalination is proposed | No

## 16. Waste Water Management(During Operation)

S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)
(1.)	NA	0	0	0	Others	NA	0	0

16.1.	(a)Total Waste Water Generation	0
	(b)Total Discharged Water	0
	(c)Total Reused Water	0

## 17. Solid Waste Generation/Management

S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site(KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal
(1.)	NA	Others	NA	0	Tons	0	Road		Others	NA

18.

## 18.1. Air Quality Impact Prediction

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard
(1.)	PM10		Microgram per Meter Cube	0	0	0	0	0

(2.)	NOx		Microgram per Meter Cube	0	0	0	0	0
(3.)	PM2.5		Microgram per Meter Cube	0	0	0	0	0
(4.)	SO2		Microgram per Meter Cube	0	0	0	0	0

## 18.2. Stack Details

S. No.	Source	Fuel	Stack Height(m)	Stack Diameter(m)	Pollutants	Other Pollutants	Emission (GLS)
(1.)	0	0	0	0	Others	NA	0

19.	<b>Power Requirement:</b>						
	(a)Quantity (Kilo Volt Amps (kVA))		0				
	(b)Source		0				
	(c)Uploaded Copy of Agreement		<a href="#">Copy of Agreement</a>				
	(d)Standby Arrangement (Details of DG Sets)		0				
	(e)Stack Height (in m)		0				
20.	<b>Land Ownership Pattern:</b>						
	(a)Forest Land		0				
	(b)Private Land		0				
	(c)Government Land		24.0				
	(d)Revenue Land		0				
	(e)Other Land		0				
	<b>Total Land</b>		<b>24.0</b>				
21.	<b>Present Land Use Breakup of the Study Area in Ha:</b>						
	(a)Agriculture Area		0				
	(b)Waste/Barren Land		24.0				
	(c)Grazing/ Community Land		0				
	(d)Surface Water Bodies		0				
	(e)Settlements		0				
	(f)Industrial		0				
	(g)Forest		0				
	(h)Mangroves		0				
	(i)Marine Area		0				
	(j)Others : 0		0				
	<b>Total</b>		<b>24</b>				

## 22. Land Requirement for Various Activities

S. No.	Description of Activity / Facility / Plant / Others	Others	Land Requirement	Remarks
(1.)	Green belt		3.891	
(2.)	Quarry Area		20.109	
	<b>Total</b>		<b>24</b>	

23. **Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :**

## 23.1. Details of Ecological Sensitivity :

S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	Corridors	NA	0	0
(2.)	Wildlife Corridors	NA	0	0
(3.)	Critically Polluted Area	NA	0	0
(4.)	WLS	NA	0	0
(5.)	ESAs	NA	0	0
(6.)	NPA	JIgni P.F	9.3	NE
(7.)	ESZs	NA	0	0

## 23.2. Details of Environmental Sensitivity :

S. No.	Details of Environmental Sensitivity	Other Details of Environmental Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	Archaeological Sites		NA	0	0
(2.)	Defence Installations		NA	0	0

(3.)	Forest	Dumrai Rd	7.7	SW
23.3.	(a)Whether Noc / Permission from the competent authority is required?	No		
	(b)Whether NBWL recommendation is required?	No		
24.	<b>Forest Land:</b> <b>Whether any Forest Land involved?</b>	No		
25.	<b>Tree Cutting:</b> (a)No. of Trees Cut for the Project (if Forest Land not Involved)	0		
	(b)Details of Tree Cutting and Planting of Trees	Not Applicable		
26.	<b>Land Acquisition Status:</b> (a)Acquired Land(Ha)	0		
	(b)Land yet to be acquired(Ha)	0		
	(c)Status of Land acquisition if not acquired	0		
27.	<b>Rehabilitation and Resettlement (R&amp;R):</b> (a)No. of Villages	0		
	(b)No. of Households	0		
	(c)No. of PDFs (Project Displaced Families)	0		
	(d)No. of PAFs (Project Affected Families)	0		
	(e)Funds Allocated for R&R(in Rs)	0		
	(f)Status of R&R	In-Progress		
28.	<b>Details of Presence of Schedule-I Species:</b> (a)Whether there is Presence of Schedule-I Species ?	No		
	(b)Whether conservation plan for Schedule-I Species has been prepared ?	No		
	(c)Whether conservation plan for Schedule-I Species has been approved by competent authority ?	No		
29.	<b>Details of Presence of Water Bodies in Core Area:</b> (a)Whether there is Presence of Water Bodies in Core Area ?	No		
	(b)Whether there is Diversion Required ?	No		
	(c)Whether permission has been obtained from competent authority ?	No		
30.	<b>Details of Presence of Water Bodies in Buffer Area:</b> (a)Whether there is Presence of Water Bodies in Buffer Area ?	Yes		
	(i)Details of Water Bodies in Buffer Area	Dhasan River		
	(ii)Direction of Water Bodies in Buffer Area	West		
	(iii)Distance of Water Bodies in Buffer Area	0.3		
31.	<b>Manpower Requirement:</b> (a)Permanent Employment-During Construction	0		
	(b)Permanent Employment-During Operation	10		
	(c)Temporary Employment- During Construction	0		
	(d)Temporary Employment- During Operation	70		
	(e)No. of working days	225		
	(f)Total Manpower	80		
32.	<b>Green Belt in Ha:</b> (a)Total Area of Green Belt (in hectare)	3.891		
	(b)Percentage of Total Project Area	16.21		
	(c)No. of Plants to be Planted	792		
	(d)Funds Allocated for Plantation	871200		
	(e)Uploaded Green Belt plan	<a href="#">Copy of Green Belt Plan</a>		
33.	<b>Project Benefits</b>			
<b>S. No.</b>	<b>Type of Project Benefits</b>	<b>Details of Project Benefits</b>		
(1.)	Environmental	Employment will be generated		

### 34. CRZ Specific Details : Not Applicable

### 35. Sector Specific Details For Non-Coal Mining

S. No.	Item	Details
1.	<b>No. of Mineral(s) to be Mined : 1</b>	
S. No.	Mineral(s) to be Mined	Major or Minor Mineral
(1.)	Sand/Morrum	Minor
2.	Mine Capacity in ROM (Run of Mine)	250000
3.	Uploaded 500 meters Cluster Certificate from State Mines and Geology in case of minor minerals	<a href="#">Copy of 500 meters Cluster Certificate from State Mines and Geology.</a>
<b><u>Mining Plan:</u></b>		
4.	(a)Approval Letter No.	1927/MP/2017
	(b)Date of Approval	26 Feb 2020
	(c)Approved Letter	<a href="#">Copy of Approved Letter</a>
	(d)Approved By State Mining and Geology Department	State
	(e)Approved Mining Lease Area	24.0
	(f)Approved Capacity	250000
<b><u>Technical Details:</u></b>		
5.	(a)Total Geological Reserves (Million Ton)	0
	(b)Mineable Reserves (Million Ton)	0
	(c)Extractable Reserves(Million Ton)	0
	(d)Percent(%) of Extraction	0
	(e)Grade of Coal /Ore /Mineral	0
	(f)Stripping Ratio	0 : 0
	(g)Category of Gaseousness (Only for Coal Mining, Others may Write NA)	NA
	(h)Average Gradient(Degree)	0
	(i)Mining Method	Opencast
	(j)Life of Mine (Years)	5
<b><u>Details of Beneficiations:</u></b>		
6.	(a)Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area	No
	(b)Whether it is proposed to install crusher within the mining lease area	No
<b><u>Details of Seams:</u></b>		
7.	(a)Whether details of seam applicable	No
<b><u>Details of Mining Lease:</u></b>		
8.	(a)Mining Lease Area (in Hectare)	24.0
	(b)Whether obtained Letter of Intent (LOI) from the state government ?	Yes
	(i)Copy of Letter of Intent	<a href="#">Copy of Letter of Intent</a>
	(ii)Date of issue of LOI	28 Jan 2020
	(iii)Validity of LOI	5
	(iv)Reference No. of LOI	1557/30mmc/201-20
	(c)Whether Lease Deed Executed ?	No
	(i)Reason thereof	Fresh EC
	(d)Whether Lease Deed Renewed ?	No
	(i)Reason thereof	Fresh Lease
<b><u>OB (Over Burden) Management:</u></b>		
<b><u>(a) Details of External Dumps:</u></b>		
9.	(i)No. of OB Dumps	.
	(ii)Total Area (in Hectare)	.
	(iii)Height (in meter)	.
	(iv)Quantity (in Million Cubic meter)	.
	(v)No. of year back fill up	.
<b><u>(b) Details of Internal Dumps:</u></b>		
	(i)No. of Internal Dumps	.
	(ii)Total Area (in Hectare)	.
	(iii)Height (in meter)	.
	(iv)Quantity (in Million Cubic meter)	.
10.	<b><u>Details of Topsoil Management:</u></b>	
	(a)Quantity of Topsoil excavated during the entire life of the mine (in Million Cubic metre)	.
	(b)Quantity of Topsoil proposed for utilization for reclamation during the entire life of the mine (in Million	.

	Cubic metre) (c)Quantity of Topsoil proposed for utilization for other activities during the entire life of the mine (in Million Cubic metre)						
11.	<b>Details of Final Mine Void:</b> (a)Area (in Hectare) (b)Depth (in meter) (c)Volume (in Million Cubic meter)		24.0 1.3 .				
12.	<b>Details of Quarry:</b> (a)Final Void of 24.0 (hectare) at a Depth of 1.3 meter which is Proposed to be Converted into a Water Body. (b)Total Quarry Area (ha)			20.109			
13.	<b>Details of Transportation:</b> (a)In Pit/Underground to Surface (b)Surface to Siding/Loading (c)Transportation / Conveyor Details		. . .				
<b>14. Details of Land Usage (Pre-Mining)</b>							
<b>S. No.</b>	<b>LAND USE</b>	<b>Other LAND USE</b>	<b>WITHIN ML AREA (Hectare)</b>	<b>OUTSIDE ML AREA (Hectare)</b>	<b>TOTAL (Hectare)</b>		
(1.)	AGRICULTURE LAND		0	0	0		
(2.)	FOREST LAND		0	0	0		
(3.)	WASTE LAND		0	0	0		
(4.)	GRAZING LAND		0	0	0		
(5.)	SETTLEMENTS		0	0	0		
(6.)	SURFACE WATER BODIES		0	0	0		
<b>TOTAL</b>			<b>0</b>	<b>0</b>	<b>0</b>		
<b>15. Details of Land Usage (Post-Mining)</b>							
<b>S. No.</b>	<b>LAND USE</b>	<b>Other LAND USE</b>	<b>Plantation (ha)</b>	<b>Water Body (ha)</b>	<b>Public Use (ha)</b>	<b>Undisturbed (ha)</b>	<b>Total</b>
(1.)	EXTERNAL OB DUMPS		0	0	0		0
(2.)	EXCAVATION/QUARRY		0	0	0		0
(3.)	BUILT UP AREA (COLONY/OFFICE)		0	0	0		0
(4.)	ROADS		0	0	0		0
(5.)	VIRGIN AREA		0	0	0		0
(6.)	TOP SOIL STORAGE		0	0	0		0
(7.)	INTERNAL OB DUMPS		0	0	0		0
(8.)	GREEN BELT		0	0	0		0
<b>TOTAL</b>			<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
16.	<b>Details of Reclamation:</b> <b>Total Afforestation Plan shall be Implemented Covering of Mining.</b> <b>This will Include:</b> (a)External OB Dump(in hectare) . (b)Internal Dump(in hectare) . (c)Quarry(in hectare) . (d)Safety Zone(in hectare) . (e)Final Void of . (hectare) at a Depth of . meter which is Proposed to be Converted into a Water Body. (f)Density of Tree Plantation per ha (in no.) . (g)Others in ha (such as Excavation Area along ML Boundary, along Roads and Infrastructure, Embankment Area and in Township Located Outside the Lease etc) . (h)Total afforestation plant (in hectare) .						
17.	<b>Status of progressive Mining Closure Plan:</b> <b>Details Not Applicable</b>						
<b>18. Details of Actual Coal/ ORE Production vis-a-vis Sanctioned Capacity since the Inception:</b>							
<b>S. No.</b>	<b>Financial Year</b>	<b>Sanctioned Capacity as per EC (MTPA)</b>	<b>Sanctioned Capacity as per CTO</b>	<b>Sanctioned Capacity as per</b>	<b>Actual Production</b>	<b>Excess Production Beyond the EC / CTO/</b>	

				approved mining plan		Mining Plan Sanctioned Capacity (MTPA)
(1.)	2020	250000	250000	250000	250000	250000
S. No.	Item	Details				
36.	<b><u>Details of Court Cases:</u></b> (a) Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?	No				
37.	<b><u>Details of Direction Issued under Environment (Protection) Act / Air (Prevention &amp; Control of Pollution) Act / Water (Prevention &amp; Control of Pollution) Act:</u></b> (a) Whether any Direction issued under EPA Act/Air Act/Water Act ?	No				
38.	<b><u>Details of EIA Consultant:</u></b> (a) Have you hired Consultant for preparing document? (i) Accreditation No. (ii) Name of the EIA Consultant (iii) Address (iv) Mobile No. (v) Landline No. (vi) Email Id (vii) Category of Accreditation (viii) Sector of Accreditation (ix) Validity of Accreditation (x) Uploaded Certificate of Accreditation certified by QCI/NABET	Yes 94 Ind Tech House Consult G-8/6 Ground Floor Sector-11 Rohini Delhi 9415195706 4046801 chauhan.ithc@gmail.com A Non-Coal Mining 31 Jan 2021 <a href="#">Copy of Certificate of Accreditation</a>				
39.	<b><u>Documents to be Attached:</u></b> (a.I) Upload Copy of EIA/EMP(Text) (a.II) Upload Copy of EIA/EMP(Annexures) Report (a.III) Upload Copy of EIA/EMP(Maps/Plans/Figures only) (b) Uploaded Copy of Risk Assessment Report (c) Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan (d) Uploaded Copy of Final Layout Plan (e) Uploaded Cover Letter (f) Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency (g) Uploaded Copy of District Survey Report (h) Uploaded Copy of Replenishment Study Report & Baseline Survey Data (i) Uploaded Additional File (j) Uploaded Proposal Presentation (To be given in EAC/SEIAA/SEAC meeting) (k) Uploaded Updated Form1	<a href="#">Copy of EIA/EMP(Text)</a> <a href="#">Copy of EIA/EMP(Annexures)</a> <a href="#">Copy of EIA/EMP(Maps/Plans/Figures only)</a> <a href="#">Copy of Risk Assessment</a> <a href="#">Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan</a> <a href="#">Copy of Final Layout Plan</a> <a href="#">Copy of Cover Letter</a> <a href="#">Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency</a> NA NA <a href="#">Copy of Additional File</a> NA NA				
Essential Details Sought						
S. No.	EDS Sought Date	EDS Sought			Letter	
<b>NO Record</b>						
Additional Details Sought						
S. No.	ADS Sought Date	ADS Sought			Letter	
(1.)	26/11/2020	Please submit the information/clarification as directed by SEAC in its meeting dated 05/10/2020. The minutes of the said meeting is available on the website www.environmentclearance.nic.in and seiaaup				
(2.)	24/12/2020	submitted the information/clarification as directed by SEAC in its meeting dated 05/10/2020.			<a href="#">ADS Letter</a>	
(3.)	08/02/2021	submitted the information/clarification as directed by SEAC.				
(4.)	08/02/2021	submitted the information/clarification as directed by SEAC.			<a href="#">ADS Letter</a>	
(5.)	16/09/2021	Please submit the information/clarification as directed by SEAC in its meeting dated 09/02/2021. The minutes of the said meeting is available on the website www.environmentclearance.nic.in and seiaaup				
(6.)	16/09/2021	submitted the information/clarification as directed by SEAC in its meeting dated 09/02/2021			<a href="#">ADS Letter</a>	

**Undertaking**

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

<b>Name of Applicant</b>	Vipin Kumar Saxena
<b>Designation</b>	Owner
<b>Name of Company (Applicant Name should not be given here)</b>	VIPIN KUMAR SAXENA
<b>Address</b>	R/o-MIG-A/135 Aashiyana Prtham Teh & Distt Moradabad UP

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**State Level Environment Impact Assessment Authority, Uttar Pradesh**

**Directorate of Environment, U.P.**  
 Youst Chand, I, Gauri Nagar, Lucknow - 226018  
 Phone: 91-522-2200241, Fax: 91-522-2200241  
 E-mail: [seiaaup@seiaaup.in](mailto:seiaaup@seiaaup.in)  
 Website: [www.seiaaup.in](http://www.seiaaup.in)

To: Shri Vipin Kumar Saxena  
 A/o Shri Om Prakash Saxena  
 R/o MG-A/135, Ashiyana Pritham,  
 Tehsil and District Moradabad U.P.

Ref. No: P/Para/SEIAA/5860/5576/2020 Date: 21, November, 2024  
 MHA/EC Proposal no-5860/UP/MIN/56882/2020 & SEIAA, U.P. File no-5860/5576

**Info. Abstract of Environmental Clearance for proposed Sand/Moorum Mining from Dhasan Riverbed at Gata No. 1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area- 24.00 Ha).**

Dear Sir,

SEIAA in its 831<sup>st</sup> meeting dated 07-11-2024, discussed the above matter in light of order dated 22.05.2024 and 26.08.2024 in Hon'ble NGT O.A. No. 440/2023 Navan Kumar versus State Of Uttar Pradesh & Ors and noted that the above matter was discussed in its 831<sup>st</sup> meeting in which it was decided that:-

...A show cause notice be issued to project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the petitioner. Project proponent is required to clarify the following within 15 days:- As to why EC issued vide letter no. EC228802UP10169 dated 18.11.2023 should not be cancelled.

In view of minutes of 831<sup>st</sup> SEIAA meeting it is requested that:-

...to show cause notice was issued to the project proponent vide letter No. 221/P/Para/SEIAA/5860/5576/2020 dated 27/06/2024 but it was not called back, hence the show cause notice was not called on the address given in the application form. The project proponent has not submitted any reply yet. Hence SEIAA opted to issue the EC issued vide letter no. EC228802UP10169 dated 18.11.2023 in compliance, in light of joint consultative report of representative of Member Secretary, CPCB and NE, MHA/EC, Lucknow filed on 06/08/2024.

Hence as per the decision of the SEIAA EC no. EC228802UP10169 dated 18/11/2023 is kept in abeyance.

Any appeal against this EC shall be with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 15 of the National Green Tribunal Act, 2010.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended).

(Ajay Kumar Sharma)  
 Member Secretary, SEIAA

Copy through email, for information and necessary action to:-

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - [psbora211@gmail.com](mailto:psbora211@gmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Petrol Block, Indira Park, Prayagraj Bhawan, Air Bugh Road, New Delhi-110003 (email - [lurthorsh@env.in](mailto:lurthorsh@env.in))
3. Deputy Director General of Forests ICL, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector '74', Aliganj, Lucknow - 226079 (email - [ncr\\_bomr@nic.in](mailto:ncr_bomr@nic.in))
4. Member Secretary, SEIAA, Lucknow.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TE-12V, Prayagraj Bhawan, Vibhuti Chand, Gauri Nagar, Lucknow-226018 (email - [ms@uppcb.in](mailto:ms@uppcb.in))
6. Copy for Guard File.

(Ajay Kumar Sharma)  
 Member Secretary, SEIAA

**Environment Clearance**  
 State Level Environment Impact Assessment Authority, U.P.

PROJECTS AUTHORITY COMMITTEE NOTIFICATIONS GUIDELINES

<b>Project Name :</b>	Area-24.00 Ha on Dhasan River for Sand/Moorum Mining Project at Gata No.-1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P.	<b>ProjectAddress:</b>	Area-24.00 Ha on Dhasan River for Sand/Moorum Mining Project at Gata No.-1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P.
<b>Proponent Address:</b>	Shri Vipin Kumar Saxena, Owner, R/O- MG-A/135, Ashiyana Pritham, Tehsil & District- Moradabad, U.P. Area-24.00 Ha on Dhasan River for Sand/Moorum Mining Project at Gata No.-1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P.	<b>City:</b>	Jhansi
<b>Mobile No:</b>		<b>Email:</b>	
<b>Authority/ReceiptDate:</b>		<b>CommitteeReceiptDate:</b>	22/09/2020
<b>FinalEIADate:</b>			

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**Status Letters**

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Minutes of District Survey Report (DSR) of Districts- Ambodhar Nagar, Ballia & Deoria

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PROJECTS AUTHORITY COMMITTEE NOTIFICATIONS GUIDELINES

**Project Name :** Area-24.00 Ha on Dhasan River for Sand/Moorum Mining Project at Gata No.-1419 Kha, Khand No.-01, Village- Dhannaud, Tehsil- Garautha, District- Jhansi, U.P.

**ProjectAddress:** Area-24.00 Ha on Dhasan River for Sand/Moorum Mining Project at Gata No.-1419 Kha, Khand No.-01, Village- Dhannaud, Tehsil- Garautha, District- Jhansi, U.P.

**Proponent Address:** Shri Vipin Kumar Saxena, Owner,R/O- MG-A/135, Ashiyana Prtham, Tehsil & District- Moreadabad, U.P. Area-24.00 Ha on Dhasan River for Sand/Moorum Mining Project at Gata No.-1419 Kha, Khand No.-01, Village- Dhannaud, Tehsil- Garautha, District- Jhansi, U.P.

**City:** Jhansi

**Mobile No:**

**AuthorityReceiptDate:**

**FinalEIADate:**

**Email:**

**CommitteeReceiptDate:** 22/09/2020

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**Status Letters**

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Minutes of District Survey Report (DSR) of District-Bijnor, Sambhal & Jhansi

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To,  
 Shri Vipin Kumar Saxena  
 S/o Sri Om Prakash Saxena  
 R/O- MG -A/135, Ashiyana Pratham,  
 Tehsil and District Moreadabad U.P.

Ref. No. 11 /Paryo/SEIAA/ 5860-5578 /2020 Date: 15 May,2025  
 MoEFCC Proposal no-SIA/LP/MIN/58602/2020 & SEIAA, U.P. File no-5860/5578

**Sub: Rejection of restoration application of Environmental Clearance for Proposed Sand/Moorum Mining from Dhasan River at Gata No. 1419 Kha, Khand No. 01, Village- Dhannaud, Tehsil- Garautha, District- Jhansi U.P., Leased Area - 24.00 Ha.**

Dear Sir,  
 SEIAA in its 818<sup>th</sup> meeting dated 15-4-2025, discussed the above matter SEIAA noted that you're not in its order dated 03.02.2025 in GA No. 08/2025 states that:-  
 "Subsequently, by order dated 12.11.2024, the EC was cancelled and the applicant filed the application for restoration of EC on 19.12.2024 and subsequent application on 07.01.2025. The plea of the applicant is that these restoration applications are still pending.  
 In pursuance to the order dated 21.01.2025 passed in this GA, the applicant has filed the affidavit dated 29.01.2025 stating that the applicant has not received the order dated 12.12.2024, cancelling the EC nor the said order has been served upon the address of the applicant."  
 SEIAA gone through file and documents and noted that:-  
 • Before cancellation of EC, in light of Natural Justice, show cause notice was issued to the project proponent vide letter no. 221/Paryo/ SEIAA /5860-5578/2019 dated 27.06.2024 and was sent by registered post on the address submitted by the proponent in application form for EC but it was not received and returned back. Hence show cause notice was communicated to the project proponent vide email dated 30.07.2024 and 11.07.2024. He never replied to the show cause notice.  
 • Subsequently, the said EC was kept in Abeyance in light of joint committee report of representatives of MS, CPCB and RO, MoEFCC Lucknow filed on 08.08.2024, vide letter no. 72/Paryo/SEIAA/5860-5578/2020 dated 21.11.2024 and this order was sent by registered post on the address submitted by the proponent in application form for EC, but it was not received and returned back. Hence Abeyance letter was communicated to the project proponent along with DM, Jhansi, MS, UPFCS along with others vide email dated 22.11.2024.  
 • Thereafter said EC was cancelled and letter no. 07/Paryo/SEAC/5860-5578/2018 dated 22.12.2024 with Subject: Cancellation of Environmental Clearance for proposed Sand/Moorum Mining Project at Dhasan River, Gata No. 1419 Kha, Khand No.-1, Village- Dhannaud, Tehsil Garautha & District- Jhansi was sent by registered post on the address submitted by the proponent in application form for EC, it was also communicated to the project proponent along with DM, Jhansi, MS, UPFCS along with others vide email dated 24.12.2024 on the email address submitted by project proponent in application form. Registered post was not received and was returned back. The consultant was also informed vide email dated 06.01.2025. So it is not correct to say that ... "said order has not been served upon the address of the applicant".  
 • It is clear that he was in receipt of show cause notices but chose not to reply to the SEIAA on the show cause notices, order keeping the EC in abeyance as well as cancellation of EC order. Otherwise, how did he file restoration application? He is misrepresenting the facts in this matter.  
 Order dated 11.12.2024 in Original Application No. 4407002, GA No. 08/2025, is as follows:-